

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 368 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 30-12-2025 in W.P.No.4501 of 2020. on the file of the High Court.

Between:

M/s Venkatamma Enterprises, Rep. by its Proprietor, Smt. M. Venkatamma,
W/o C. Vardhan Reddy. Aged about. 69 Years, R/o Flat No. 302, Devi
Homes, A.M. Khan Residency, Bapuji Nagar, Nacharam, Hyderabad

...APPELLANT/PETITIONER

AND

1. Telangana State Southern Power Distribution Corporation Limited,
Represented by its Managing Director, Hyderabad
2. The Superintending Engineer, Operations, Habsiguda Circle, TSSPDCL,
Uppal, Hyderabad.
3. The Senior Accounts Officer Operations, Habsiguda Circle, TSSPDCL, Uppal,
Hyderabad.
4. The Divisional Engineer Operations, Habsiguda Circle, TSSPDCL, Nacharam,
Hyderabad.
5. The Assistant Divisional Engineer Operations, Habsiguda Circle, TSSPDCL,
Habsiguda, Hyderabad.
6. Mis Haryana Steel Centre (KDM) Pvt. Ltd, Represented by its Managing
Director. Plot No. 1/5, 8-141. IDA Nacharam, Hyderabad-500 076, and also
at. H.No.6-4-36/A/11, Bholakpur, Gandhinagar, Hyderabad

...RESPONDENTS/RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the Order passed by the Hon'ble learned Single Judge passed in W.P. No. 4501 of 2020 dated 30.12.2025, consequently direct the respondent to not to take any coercive action against the appellant service connection No. 1201 25996 pending disposal of main writ appeal.

Counsel for the Appellant: SRI YOGESHWAR RAJ SAXENA
Counsel for the Respondent Nos.1 TO 5: SRI N.SREEDHAR REDDY,
SC FOR TGSPDCL

Counsel for the Respondent No.6: --

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.368 of 2026

Dated: 01.04.2026

Between:

M/s. Venkatamma Enterprises

...Appellant

and

Telangana State Southern Power Distribution Corporation Limited,
Represented by its Managing Director, Hyderabad,
and 5 others.

...Respondents

JUDGMENT:

Learned counsel Sri Yogeshwar Raj Saxena appears for the
appellant.

Sri N.Sreedhar Reddy, learned Standing Counsel for Telangana
Southern Power Distribution Company Limited (TGSPDCL), appears
for respondents No.1 to 5.

2. The present writ appeal arises out of the judgment dated 30.12.2025 passed by the learned writ court dismissing W.P.No.4501 of 2020 filed by the appellant herein.

3. The appellant is the purchaser of an extent of 2227.07 square yards of land in Plot No.P-1/5 (part) /6 & 7 in Survey No.127 situated at I.D.A.Nacharam, Uppal Mandal, Medchal-Malkajgiri District, from respondent No.6 by virtue of a sale deed dated 07.12.2017. The said property has been purchased to establish an industrial unit for manufacture of batteries and accumulators on the said land. In the course of establishment of the unit, the appellant came to know that its vendor had questioned the recovery of the previous dues pending on them before the Vidyut Ombudsman on the ground that the HT service connection provided by the authorities was under disconnection from 2014 onwards and on other grounds. The Vidyut Ombudsman decided issues No.(iv) and (v) in favour of the vendor of the appellant, which is the subject matter of W.P.No.2217 of 2019 at the behest of the respondents – TGSPDCL. The said writ petition is pending. However, when the appellant applied for new electricity service connection, it has been rejected on the ground of outstanding dues of the previous HT service connection given to the appellant's vendor. The writ petition

filed by the appellant was disposed of by the learned writ court holding the appellant liable to pay the entire dues of the previous owner for seeking fresh/new electricity service connection to the subject property. Being aggrieved, the appellant has preferred this writ appeal.

4. We have heard the learned counsel for the appellant and the learned Standing Counsel for TGSPDCL.

5. We are of the view that the dues claimed against the appellant are dependent upon the adjudication of the outstanding dues as against its vendor and the fact that the appellant has only purchased part of the whole property. W.P.No.2217 of 2019 is still pending. The ideal course would have been to decide both the writ petitions together. The impugned judgment rendered in W.P.No.4501 of 2020 preferred by the appellant has neither taken into account that the prayer of the appellant is linked with the subject matter of W.P.No.2217 of 2019 nor that the outcome of W.P.No.2217 of 2019 has a bearing on the appellant's case.

6. In that view of the matter, the impugned judgment is set aside. Let W.P.No.4501 of 2020 be heard along with W.P.No.2217 of 2019 by the learned writ court having the present roster of the subject matter.

7. The writ appeal is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A.V.S.PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Managing Director, Telangana State Southern Power Distribution Corporation Limited, Hyderabad.
2. The Superintending Engineer, Operations, Habsiguda Circle, TSSPDCL, Uppal, Hyderabad.
3. The Senior Accounts Officer Operations, Habsiguda Circle, TSSPDCL, Uppal, Hyderabad.
4. The Divisional Engineer Operations, Habsiguda Circle, TSSPDCL, Nacharam, Hyderabad.
5. The Assistant Divisional Engineer Operations, Habsiguda Circle, TSSPDCL, Habsiguda, Hyderabad.
6. One CC to SRI YOGESHWAR RAJ SAXENA, Advocate [OPUC]
7. One CC to SRI N.SREEDHAR REDDY, SC FOR TGSPDCL [OPUC]
8. Two CD Copies

PSK.
TKS

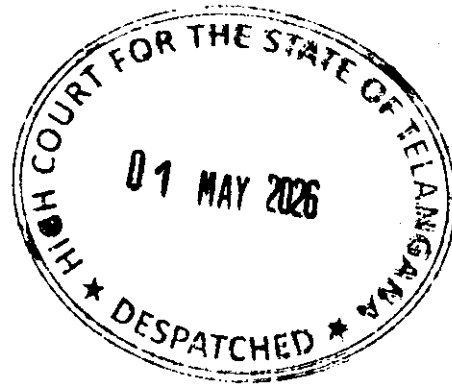
At

HIGH COURT

DATED:01/04/2026

JUDGMENT

WA.No.368 of 2026



**DISPOSING OF THE WRIT APPELA
WITHOUT COSTS**

(10) NT
12/4/26